

MP No. 2424/88 in
CA 1197/87

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2.12.1988

Petitioner in person. The prayer he has made is that the Misc. Petitions and the Original Application be heard at an early date. The Division Bench has already allowed four weeks' time to the Respondents' counsel for filing reply to all the Misc. Petitions. That time cannot be curtailed. The matter was ordered to be listed before Joint Registrar on 14.2.1988. The Original Application along with the reply to all the Misc. Petitions may be listed before the Bench on 16.1.1989.

Order(dasti).

The Respondents may be informed of the change in date.

(AMITAV BANERJI)
CHAIRMAN

✓ 16/1/89

CA 1197/87 MP.

Hon. Ajay John - AM.
Hon. G.S. Sharma - JM

We have heard Md. Zaheer Khan the applicant in person. According to him M.P's No. 2184/88 2364/88 have already become infructuous. In respect of M.P. No. 2299/88 which prays for implementation of the orders dated 25/5/88 issued by this Tribunal in O.A. 1197/87 and 58/88 issued by this Tribunal in this C.C.P. 124/88, the orders have already been implemented, therefore, even this M.P. does not survive. The case of the applicant is ripe for hearing. Respondent's counsel a request has been received on his behalf seeking adjournment. List this case for hearing tomorrow.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH
NEW DELHI.

Registration O. A. No. 1197 of 1987.

Mohd. Zahir Khan Applicant
Versus
Union of India & others Respondents.

Hon'ble Ajay Johri - AM
Hon'ble G.S.Sharma- JM

The applicant in person and Shri M.L.Verma, learned counsel for the respondents are present. After hearing the applicant and Sri P.H. Ram-Chandani senior standing counsel for the respondent no.2 an order was issued by this Bench by which the application was admitted only on the question of revocation of the order of suspension. By this order, the Head quarters of the applicant were also transferred from Allahabad to Delhi during the period his suspension. In the application a number of other reliefs have been claimed but evidently, only relief which is under consideration for which the application was admitted, is the question of revocation of order of suspension.

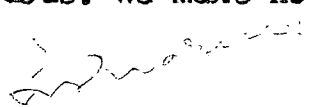
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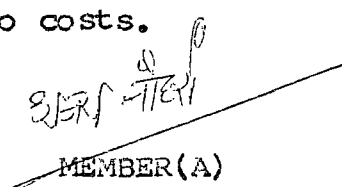
2. By an order dated 11.10.88, the applicant was advised at his residential address at Delhi about the revocation of his suspension orders by the Principal Collector, North Zone, New Delhi vide his circular letter no.II.39(45)ET /88/2668-2669 dated 5.10.88. By this order, the Principal Collector had revoked the said order of suspension issued on 4.2.88 by which the

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applicant was placed under suspension at Allahabad.

3. Thus, the relief that the applicant had prayed for has been granted to him i.e. ,his suspension order dated 4.2.86 has been revoked by the order dated 5.10.88 which was despatched to him on 10.10.88 at his Delhi address. The relief for which the application was admitted has, therefore ^{been} met and in the present application, no cause of action survives any more. The petition is, accordingly dismissed as having become in fructuous. We make no order as to costs.


MEMBER(J)


MEMBER(A)

Dt/17.1.1989/
Shahid.